NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014 IA 04/2016, CA No. 237/2014 & 280/2014

CORAM:

S. No.

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SIGNATURE

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE PARTIES: Mr. Rajoo Shah

NAME

 $\label{eq:V/s.} \text{W/s. Safal Developers Pvt. Ltd.}$

DESIGNATION

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

1	Akshay B. Udeshi' - Aelv	AllyBolur
2.	Pomkti Gaudui - Adv.	Sychikin
Y	1)s Batuya Udeshi'k Associates	
3.	FARHAN DUBASH IN FEST NO. I	Elprosty.
	alw BHOTRAT BARAC	

ill KALLESH JEHT

Mr. Kural Dwarkadas, Adu. Adu. for Mr. Sidhant Kanshik, Adu. Respondent Mr. Abir Patel, Adu. i/6 Nos/2+04 Wadia Ghandylo.

Januar

ORDER IA No. 04/2016, CA No. 237/2014 & 280/2014 IN T.C.P. No. 62/58,59,397-398/CLB/MB/MAH/2014

- 1. The Learned Representatives of both the sides are present.
- From the side of the Petitioner, seeking extension of time to file the Rejoinder.
 Granted. The Rejoinder can be filed on or before 6th June, 2017.
- 3. For Sur-rejoinder the same can be filed by 20th June, 2017.
- Thereafter matter is listed for 10th July, 2017. The entire schedule by consent is intimated to both the parties.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 20.04.2017